

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Chief Justice's Secretariat)

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**Subject :** Voluntary retirement of Shri Vikrant Gupta, Head Assistant Subordinate Judiciary on deputation in High Court of J&K and Ladakh, Jammu

High Court Order No. 432 of 2024/Psy-261

Dated : 04.04.2024

Sanction is hereby accorded to the Voluntary retirement of Shri Vikrant Gupta, Head Assistant, Subordinate Judiciary on deputation in High Court of J&K and Ladakh, Jammu, with effect from 18.03.2024 (A.N.) in terms of Article 230(i) of J&K Civil Services Regulation Volume-I.

By order

  
M. K. Sharma

(Principal Secretary)

Hon'ble the Chief Justice

No: 605-13/Psy-261

Dated: 04/04/2024

Copy to :

1. Registrar General, High Court of J&K and Ladakh, Jammu for inf. and n/a.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu for inf.
3. Director Finance, High Court of J&K and Ladakh, Jammu for inf.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu for inf.
5. Registrar Computers/CPC e-courts High Court of J&K and Ladakh, for uploading the same on the official website of High Court of J&K and Ladakh
6. Pr. District & Sessions Judge, Rajouri, for inf.
7. Accountant General (A&E), J&K, Jammu for inf. and n.a.
8. Munsiff, Kotranka, for inf.
9. Shri Vikrant Gupta, Ex-Head Assistant, Subordinate Judiciary for inf. and necessary compliance.
10. Order Book.

  
(Principal Secretary)

Hon'ble the Chief Justice